dhani

DHANI LOANS AND SERVICES LIMITED
(CIN: U74899DL1994PLC062407)
Registered Office: A-2, First Floor, Kirti Nagar, New Delhi-110015
Email: loansupport@indiabulls.com, Tel: 011-41052775, Fax: 011-42137986
Website: www.dhaniloansandservices.com

Public Notice of Branch Closure

We hereby inform all our stakeholders and customers that our **Bhawanipatna** Branch, situated at 2nd Floor, Plot.no.531/1715, Kata No.171/549, Kesinga Road, Opp. Hotel Hind Plaza, Bhawnipatna, Kalahandi, Odisha-766001, is to be closed. Please note that closing the above branch will not affect the company's servicing of our customers in any manner. All our existing/prospective customers are hereby requested to contact our customer helpline number 0124-6555-555 from 8.00 AM to 8.00 PM. Alternatively write to our customer care e-mail id loansupport@indiabulls.com for all queries/Payments/Loan or any other related matters.

Sd/-
Authorized Officer
For Dhani Loans and Services Limited

IOL Chemicals and Pharmaceuticals Limited

CIN: L24116PB1986PLC007030
Regd Office: Village & Post Office Handiaya, Fatehgarh Channa Road, Barnala, 148107, Punjab (India)
Corporate Office: 85 Industrial Area 'A', Ludhiana-141001
Tel: +91-161-4560500
E-mail: contact@iolcp.com, Website: www.iolcp.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER-CUM-DEMATERIALISATION OF PHYSICAL SECURITIES

Dear Shareholders,

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January 2026, Shareholders of **IOL Chemicals and Pharmaceuticals Limited** holding shares in **physical form** are hereby informed that a **One-time Special Window** is open from **5th February 2026 to 4th February 2027** for lodgment the request for transfer and dematerialisation of shares.

The lodgment is **applicable only in cases where the original transfer deed was executed before 1st April 2019** and:

- **Where share transfer request lodged prior to 1st April 2019** but was returned, rejected, or remained unattended due to deficiencies in documentation or other procedural reasons; or

- **Where share transfer request was not lodged prior to 1st April 2019** and the shareholder continues to hold the original share certificate along with the duly executed transfer deed.

Further, as per the current SEBI guidelines, all shares re-lodged for transfer during this window shall be processed **only in dematerialized form.** The securities so transferred shall remain under **lock-in for a period of one (1) year** from the date of registration of transfer and shall not be transferred/ lien-marked/ pledged during the said lock-in period

Submission of Requests

Eligible shareholders are requested to submit their re-lodgment requests along with all requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at the following address:

Alankit Assignments Limited, (Unit: IOL Chemicals and Pharmaceuticals Limited) "Alankit Heights", 4E/2, Jhandewalan Extension, New Delhi-110 055, Phone: +91-11-23541234, 42541234, Email: rta@alankit.com

All eligible shareholders are requested to utilize this Special Window and ensure timely submission of their transfer requests.

for IOL Chemicals and Pharmaceuticals Limited
sd/-
Place : Ludhiana **Abhay Raj Singh**
Date : 17th August 2026 **Sr Vice President & Company Secretary**

The Singareni Collieries Company Limited

(A Government Company)
Regd. Office: Kothagudem - 507101, Telangana.

E-PROCUREMENT TENDER NOTICE

Tenders have been published for the following Services/Material Procurement through e-procurement platform. For details, please visit https://tender.telangana.gov.in - or - https://scclmines.com

NIT/Enquiry No. - Description/Subject - Last date and time.

E1526O0098 - Procurement of Haulage Steel Wire Ropes of 22MM and 26MM for KK Group of mines, MM Area of SCCL. - **25.08.2026 17:00 Hrs.**

E0426O0095 - Procurement of three sizes of Resin Capsules on Rate contract basis for a period of two years. - **27.08.2026 17:00 Hrs.** **GM (MP)**

NIT/Enquiry No. - Description/Subject-Estimated Contract Value - Last date and time.

CRP/CVL/RG-III/TN-24/2026-27, Dt.08.08.2026 - Providing chain link mesh fencing and Boundary pillars to proposed CA Land Dumps at RGOC-1, RG-III Area, Peddapalli Dist., Telangana state. - Rs. 1,69,40,803/- - **24.08.2026 - 04.30 PM.**

CRP/CVL/RG-I/TN-19/2026-27, Dt:11.08.2026 - Construction of 50K gallons per day capacity Slow sand filter bed for serving fresh water to continuous miner no.3 at GDK 11 incline mine, RG-I Area, Godavarikhani, Peddapalli Dist., Telangana State. - Rs. 50,55,961/- - **27.08.2026 - 4.30 P.M** **GM (Civil)**

PR/2026/ADVT/MP/CVL/83 R.O. No.: 435-PP/CL-AGENCY/ADVT/2026-27 Dt: 17.08.2026

AURO IMPEX & CHEMICALS LIMITED

CIN:L51909WB1994PLC061514
Regd. Office: 32, K. L. Saigal Sarani 740A, BLOCK-P, New Alipore, Kolkata - 700053
Email: cs@auroimpex.com, **Website:** www.auroimpex.com
Ph. No. 033-2400 6300

INFORMATION REGARDING 33RD ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL

Notice is hereby given that the **33rd Annual General Meeting ("AGM")** of **Auro Impex & Chemicals Limited** will be held on Saturday, September 12, 2026 at 01:00 P.M. (IST) through Video Conferencing / Other Audio Visual Means (VC/OAVM) in compliance with the applicable provisions of the Companies Act, 2013 and the Rules notified thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circulars Issued by the Ministry of Corporate Affairs (MCA) and Circular issued by Securities and Exchange Board of India ('SEBI') to transact the businesses as set out in the Notice of AGM.

The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to MCA Circulars and SEBI Circulars. Accordingly, the Notice of AGM and the Annual Report of the Company will be sent through electronic mode, to those shareholders whose email addresses are registered with the Company / Registrar & Transfer Agent (RTA) / Depository Participants (DP).

A letter providing the web-link, including the exact path, where the Annual Report and the Notice of the AGM is available, will be sent to those members whose e-mail address is not registered with the Company / Registrar & Transfer Agent (RTA) / Depository Participants (DP). The Notice of AGM together with the Explanatory Statement and Annual Report will be uploaded on the website of the Company at www.auroimpex.com and website of NSE India Limited www.nseindia.com and on the website of National Securities Depository Limited (NSDL) www.evoting.nsdl.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM and the manner of taking part in the e-Voting process are provided in the Notice of AGM.

Cut-off Date

Accordingly, the date for the purpose of determining the members eligible to vote for the 33rd Annual General Meeting is Saturday, 05th September, 2026.

Registration/Update of e-mail addresses:

Members holding shares in dematerialized form and who have not registered/update their email addresses with their Depository Participant are requested to register/update their email addresses with the Depository Participant where they maintain their demat accounts for receiving all communication, including Annual Report, Notices and Documents through E-mail and to participate and vote in Resolutions.

E-voting Information:

The Company will provide its shareholders the facility of remote e-Voting through the electronic voting platform. Further, electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-Voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.auroimpex.com.

For and on behalf of
Auro Impex & Chemicals Limited
Sd/-
Madhu Gupta
Company Secretary & Compliance Officer

Place: Kolkata
Date: 18.08.2026

CORRIGENDUM TO FORM-A

(Public Announcement dated 25.06.2026, published in Financial Express English + Gujarati Edition on 27.06.2026, under Regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CMT MECHANISED SYSTEM PRIVATE LIMITED

This Corrigendum is issued in continuation of and shall be read with the Public Announcement (Form A) dated 27.06.2026, issued by the undersigned as Interim Resolution Professional ("IRP") of CMT Mechanised System Private Limited ("Corporate Debtor") and published in Financial Express on 27.06.2026 ("original Form A"), inviting claims pursuant to commencement of the Corporate Insolvency Resolution Process ("CIRP") on 25.06.2026.

Creditors are notified of the following developments subsequent to the original Form A, and the consequent modification to the particulars stated therein:

1. By order dated 30.06.2026, the Hon'ble National Company Law Appellate Tribunal ("NCLAT") directed status quo in the CIRP. Accordingly, the undersigned did not proceed further with the CIRP, including inviting, receiving or verifying claims, and no claims were received under the original Form A.
2. By order dated 13.08.2026, the Hon'ble National Company Law Appellate Tribunal ("NCLAT") has directed the CIRP to proceed further and further directed that any withdrawal shall be only under Section 12A of the Insolvency and Bankruptcy Code, 2016, after constitution of the Committee of Creditors ("CoC"), in accordance with the applicable amendment, and that Form G (invitation for expression of interest) shall not be published until the CoC decides the question of withdrawal.
3. No claims have been received on account of the intervening status quo order and stay on the constitution of the CoC. By way of this Corrigendum, the last date for submission of claims stated in the original Form A is revised as under, and creditors are requested to submit/re-submit their claims accordingly. This Corrigendum extends/reopens the claims window under the original Form A without diminishing the rights of any creditor who may already have submitted a claim

Particular	As per Form-A dated 27.06.2026 / Revised
Last date for submission of claims	Original: 09.07.2026 Revised: 28.08.2026
Estimated date of closure of insolvency resolution process	Original: 22.12.2026 Revised: To be recomputed by excluding the period from 30.06.2026 to 13.08.2026 (46 days), being the period during which status quo was in operation pursuant to NCLAT order dated 30.06.2026, subject to further orders of the Hon'ble NCLT/NCLAT
Insolvency commencement date	Unchanged: 25.06.2026

All other particulars of the original Form A dated 27.06.2026 remain unchanged and are hereby confirmed.

Creditors who have not yet submitted their claims are requested to submit the same, with proof, in the forms prescribed under the CIRP Regulations, 2016 (Form B / C / D / E / F, as applicable, available at https://ibbi.gov.in/home/downloads), on or before the revised last date stated above, at the address/e-mail for correspondence given in the original Form A.

Sd/-
Mohit Chawla
Interim Resolution Professional
CMT Mechanized System Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 17.08.2026
Place: Chandigarh

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR HK TOLL ROAD PRIVATE LIMITED

OPERATING IN INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS AT TAMIL NADU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**HK TOLL ROAD PRIVATE LIMITED** CIN- U45203MH2010PTC203370 PAN- AACCH4109G
2.	Address of the registered office	Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai, Maharashtra, India, 400001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Hosur- Kishnagiri road on NH - 7, in the state of Tamil Nadu
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	2 employees on roll
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details, including the detailed invitation for the expression of interest, are available at the communication address of the Resolution Professional: 304, The Summit, Western Express Highway Vile Parle (E), Mumbai - 400057; and can be sought by prospective resolution applicants by emailing on cirp.hktollroad@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details are available at: 304, The Summit, Western Express Highway Vile Parle (E), Mumbai - 400 057 and can be sought by prospective resolution applicants by emailing on cirp.hktollroad@gmail.com
10.	Last date for receipt of expression of interest	1st September 2026
11.	Date of issue of provisional list of prospective resolution applicants	11th September 2026
12.	Last date for submission of objections to provisional list	16th September 2026
13.	Date of issue of final list of prospective resolution applicants	26th September 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1st October 2026
15.	Last date for submission of resolution plans	31st October 2026
16.	Process email id to submit Expression of Interest	cirp.hktollroad@gmail.com

Note -
1. The timelines as stated above remain subject to modification by the committee of creditors (COC), and any extension/ exclusion to the timelines for completion of corporate insolvency resolution process of the Corporate Debtor under the Insolvency and Bankruptcy Code, 2016. Interested parties are requested to refer to website of IBBI where this invitation is also being published and any further updates on the timelines shall also be published from time to time.
2. This Form G should be read in conjunction with the terms, conditions and disclaimers in the detailed Invitation for the Expression of Interest (as available to any prospective resolution applicant upon sending an email to cirp.hktollroad@gmail.com), which shall be deemed to form a part and parcel of this Form G.

Signature of the Resolution Professional
For HK Toll Road Private Limited.
Sanjay Kumar Mishra
Resolution Professional of HK Toll Road Private Limited.
IBBI Regn. No. IBBI/IPA-001/IP-P01047/2017-2018/11730
AFA: AA1/11730/02/300627/108976 (Valid till 30.06.2027)
Correspondence Address and Registered with IBBI:
4C-1605, Dreams Complex, LBS Marg, Bhandup (West), Mumbai 400 078.
Email: ipsanjaymishra@rediffmail.com

Date: 18 August 2026
Place: Mumbai

KKALPANA PLASTICK LIMITED

CIN: L25200WB1989PLC047702; Website: www.kkalpanaplastick.com;
Registered Office: 12, Dr. U.N. Brahmachari Street, Maruti Building, 5th Floor, Flat No. 5F, Kolkata- 700 017;
Tel. No.: (033) 4003 0674; Email: kolkata@kkalpanaplastick.co.in

Recommendations of the Committee of Independent Directors ("IDC") of Kkalpana Plastick Limited ("KPL" or the "Target Company") under Regulation 26(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations"] in relation to the Open Offer ("Offer") made by Mr. Ashish Begwani (hereinafter referred to as the "Acquirer") to the public shareholders of the Target Company under Regulations 3(1) and 4 of the SEBI (SAST) Regulations.

1.	Date	Monday, August 17, 2026
2.	Name of the Target Company	Kkalpana Plastick Limited
3.	Details of the Offer pertaining to the Target Company	This Open Offer is being made by the Acquirer for acquisition of upto 14,37,420 (Fourteen Lakhs Thirty-Seven Thousand Four Hundred and Twenty) fully paid-up equity shares of the Target Company of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company at a price of Rs. 28/- (Rupees Twenty-Eight Only) per equity share **("Offer Price")**, payable in cash in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations. The Public Announcement dated July 07, 2026 **("PA")**, Detailed Public Statement dated July 14, 2026 **("DPS")**, The Draft Letter of Offer dated July 21, 2026 **("DLOF")** and the Letter of Offer dated August 07, 2026 **("LOF")** have been issued by VC Corporate Advisors Private Limited, being the Manager to the Offer on behalf of the Acquirer.
4.	Name(s) of the Acquirer ~~and PACs with the Acquirer~~	Mr. Ashish Begwani
5.	Name of the Manager to the Offer	**Name:** VC Corporate Advisors Private Limited **SEBI Regn No.:** INM000011096 **Validity of Registration:** Permanent **CIN:** U67120WB2005PTC106051 (**Contact Person:** Ms. Urvi Belani / Mr. Premjeet Singh) 31, Ganesh Chandra Avenue, 2nd Floor, Suite No.-2C, Kolkata-700 013 **Tel. No:** (033) 2225 3940 **Email:** mail@vccorporate.com **Website:** www.vccorporate.com
6.	Members of the Committee of Independent Directors	**Sl. No.** / **Name of Independent Directors** / **DIN** / **Designation** 1. / Mrs. Rashi Nagori Mehta / 09057989 / Chairperson 2. / Ms. Shampa Paul / 07490402 / Member
7.	IDC Member's relationship with the Target Company (Director, equity shares owned, any other contract / relationship), if any	1. All IDC Members are the Non-Executive & Independent Directors of the Target Company. 2. Neither the Chairperson nor the member of IDC hold any equity shares in Target Company. 3. IDC members have not entered into any contract or have any other relationships with the Target Company except for being Directors of the Target Company.
8.	Trading in the equity shares /other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the equity shares/ other securities of the Target Company from the date of Public Announcement till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirer.
10.	Trading in the equity shares /other securities of the Acquirer by IDC Member	Not Applicable
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review of the PA, DPS, DLOF and LOF issued by the Manager to the Offer on behalf of the Acquirer, the IDC Members believe that the Open Offer is fair and reasonable.
12.	Summary of reasons for recommendation	The IDC has taken into consideration the following for making recommendations: a) The equity shares of the Target Company are presently listed on both BSE Limited **("BSE")** and The Calcutta Stock Exchange Limited **("CSE").** The Total Trading Turnover in the equity shares of the Target Company on BSE, i.e. the stock exchange having nationwide trading terminal during the twelve calendar months preceding the calendar month in which the Public Announcement was made is less than ten percent of the total number of equity shares of the Target Company and also there has been no trading in the equity shares of the Target Company for last many years on CSE. Therefore, the equity shares of the Target Company are infrequently traded on both BSE and CSE within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations. b) The Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per equity share is higher than the fair value of Rs. 12.71 (Rupees Twelve and Seventy-One Paise Only) per equity share as determined through customary valuation methods and certified by Mr. Hitesh Lilha, Registered Valuer, IBBI Regn.: IBBI/RV/06/2021/13767, having office at Ganapati Apartment, 21, Kshetra Mitra Lane, Block- C, 5th Floor, Flat 5A, Salkia, Howrah- 711106, Mobile No. 9830646553, Email Id: cahitesh87@gmail.com, vide his valuation report dated July 07, 2026 bearing UDIN 26069536OPIHYE3437 in accordance with the SEBI (SAST) Regulations. c) The Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per equity share equal to the negotiated price of Rs. 28/- (Rupees Twenty-Eight Only) per equity share paid by the Acquirer pursuant to the Share Purchase Agreement with the Sellers / Selling Shareholders. d) IDC Members confirm that neither the Target Company nor the Manager to the Offer have received any complaints till date from shareholders regarding the open offer, valuation price or valuation method. e) Based on the above the IDC is of the opinion that as on the date of this recommendation, the Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per equity share offered by the Acquirer to the public shareholders of the Target Company, being the highest price determined in accordance with the Regulation 8(2) of the SEBI (SAST) Regulations prima facie appears to be justified. Therefore, IDC recommends acceptance of the Open Offer made by the Acquirer as the Offer Price of Rs.28/- (Rupees Twenty-Eight Only) per fully paid-up equity share is fair and reasonable. However, IDC would like to draw the attention of the shareholders that the equity shares of the Target Company are presently trading on BSE at a price that is higher than the Offer Price. Further, the equity shares of the Target Company are presently under Graded Surveillance Measures (GSM): Stage 4. The shareholders are advised to independently evaluate the Open Offer via current share price and take an informed decision, before participating in the Open Offer.
13.	Details of Independent Advisors, if any.	None
14.	Any other matter to be highlighted	No

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LOF.

For Kkalpana Plastick Limited
Sd/-
Rashi Nagori Mehta
DIN: 09057989
Chairperson- Committee of Independent Directors

Place: Kolkata
Date: 17.08.2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

Maxwell™

MAXWELL ENGINEERING SOLUTIONS LIMITED

(Formerly Known as Maxwell Engineering Solutions Private Limited)
CIN: U29308GJ2022PLC135432

Our Company was originally incorporated as "Maxwell Engineering Solutions Private Limited" as a private limited company under the Companies Act, 2013 vide certificate of incorporation dated September 13, 2022 issued by Asst. Registrar of Companies, Central Registration Centre, Manesar. Further, our Company was converted from a private limited company to public limited company pursuant to special resolution passed in the Extra-Ordinary General Meeting of our Company dated June 09, 2025 and consequently, the name of our Company was changed from "Maxwell Engineering Solutions Private Limited" to "Maxwell Engineering Solutions Limited" and a fresh certificate of incorporation dated June 30, 2025 was issued to our Company by the Registrar of Companies, Central Processing Centre.

Registered Office: Plot 939 & 940, Waghodia GIDC, Vaghodia, Vadodara-391760, Gujarat, India.
Website: www.maxwells.in; **E-Mail:** cs@maxwells.in; **Telephone No:** +91 9638542674, **Company Secretary and Compliance Officer:** Ms. Krati Gupta

OUR PROMOTERS: RAJKUMAR CHAUDHARY AND VINUBHAI KANJIBHAI CHAVDA

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI (ICDR) REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF NSE LIMITED ("NSE Emerge")."

THE ISSUE

INITIAL PUBLIC ISSUE OF UPTO 36,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF MAXWELL ENGINEERING SOLUTIONS LIMITED ("MESL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ [•] LAKHS ("THE ISSUE"), OF WHICH [•] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e. NET ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] %, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND VADODARA EDITION OF [•] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NSE LIMITED ("NSE EMERGE", THE "STOCK EXCHANGE") FOR UPLOADING ON THEIR WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid /Issue Period for a minimum of one Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLM and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229(2) of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLM may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). Out of the Anchor Investor Portion, 40% shall be reserved, of which (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies, and pension funds at or above the Anchor Investor Allocation Price. In the event of under-subscription under (ii) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders (of which one third of the Non-Institutional Portion shall be reserved for Bidders with an application size of more than two lots and up to such lots equivalent to not more than ₹10 lakhs and two-thirds of the Non Institutional Portion shall be reserved for Bidders with an application size exceeding ₹ 10 lakhs) and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other subcategory of Non-Institutional Portion, subject to valid Bids being received at or above the Issue Price and not less than 35% of the Net Issue shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of Individual Bidders using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" on page 282 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the provisions of Regulation 247(2) of the SEBI ICDR Regulations to inform the public that the Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public issue of its Equity Shares of face value ₹ 10.00 each pursuant to the Issue and the Draft Red Herring Prospectus dated August 15, 2026 and has been filed with SME Platform of NSE Limited ("NSE Emerge") on August 15, 2026. The Draft Red Herring Prospectus filed with NSE Emerge shall be made public, for comments, if any, for a period of at least 21 days from the date of filing, by hosting it on the website of NSE Emerge at www.nseindia.com on the website of the BRLM at www.beelinebroking.com and also on the website of the Company www.maxwells.in. The Company invites public to give comments on the Draft Red Herring Prospectus filed with NSE Emerge with respect to disclosures made in the Draft Red Herring Prospectus. The public is requested to send a copy of the comments to the Company Secretary & Compliance Officer of the Company and/or to the BRLM at their respective addresses mentioned below. All comments must be received by our Company and/or the Company Secretary & Compliance Officer of our Company, and/or to the BRLM in relation to the issue on or before 5.00 p.m. on the 21st day from the aforementioned date of the Draft Red Herring Prospectus with NSE Emerge.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to chapter titled "Risk Factors" on page 20.

Any decision to invest in the equity shares described in the Draft Red Herring Prospectus may only be taken after a Red Herring Prospectus has been filed with the Registrar of Companies (ROC) and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The equity shares, when issued through the Red Herring Prospectus, are proposed to be listed on SME Platform of NSE Limited ("NSE Emerge"). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of the Company, see chapter titled "Capital Structure" beginning on page 75 of the Draft Red Herring Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see chapter titled "History and Corporate Structure" beginning on page 201 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
JDA **JDA CAPITAL SERVICES LIMITED** (Formerly Known as Beeline Broking Limited) **SEBI Registration Number:** INM000012546 **Address:** 701-702, A Wing, Samudra Complex, 7th Floor Off. C.G. Road, Nr. Girish Cold Drinks, Navrangpur, Ahmedabad, Ahmedabad, Gujarat, India, 380009 **Telephone Number:** +91 9990523953 **Email Id:** mbd@beelinebroking.com **Investors Grievance Id:** mbd@beelinebroking.com **Website:** www.beelinebroking.com **Contact Person:** Mr. Deepak Sharma **CIN:** U51900GJ2014PLC080598	KFINTECH **KFIN TECHNOLOGIES LIMITED** **SEBI Registration Number:** INR000000221 **Address:** 301, The Centrium, 3rd Floor,57, Lal Bahadur Shastri Road, Nav Pada, Kurla West, Mumbai 400070, India **Tel. Number:** +91 40 6716 2222 **Email Id:** maxwell.ipo@kfintech.com **Investors Grievance Id:** einward.ris@kfintech.com **Website:** www.kfintech.com **Contact Person:** M. Murali Krishna **CIN:** L72400MH2017PLC444072	**Name: Ms. Krati Gupta** Company Secretary & Compliance Officer **MAXWELL ENGINEERING SOLUTIONS LIMITED** **Address:** Plot 939 & 940, Waghodia GIDC, Vaghodia, Vadodara-391760, Gujarat, India. **Telephone:** +91 96385 42674 **Email:** cs@maxwells.in **Website:** www.maxwells.in. Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non- receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For and on behalf of the Board of Directors
Maxwell Engineering Solutions Limited
Sd/-
Krati Gupta
Company Secretary & Compliance Officer

Date: August 15, 2026
Place: Vadodara, Gujarat

Disclaimer: Maxwell Engineering Solutions Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an "Initial Public Issue" of its Equity Shares and has filed the Draft Red Herring Prospectus on August 15, 2026. The Draft Red Herring Prospectus is available on the website of NSE Emerge at www.nseindia.com and is available on the websites of the BRLM at www.beelinebroking.com and also on the website of the Company www.maxwells.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see chapter titled "Risk Factors" beginning on page 20 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public issue in the United States.